

Central Administrative Tribunal**Chennai Bench****Original Application No. 310/01084/2015****Dated Thursday the 11th day of July, Two Thousand Nineteen****P R E S E N T****Hon'ble Shri. P. Madhavan, Member (J)****&****Hon'ble Shri. T. Jacob, Member (A)**

1. A.Palani,
Son of M.K.Arumugam,
Senior Motor Man/Arakkonam
Madras Division,
Southern Railway, Madras.
2. R.Gunasekaran
Son of A.Rajamanickam,
Senior Motor Man/Madras
Madras Division,
Southern Railway, Madras.Applicants

By Advocate M/s V. Raghavachari

Vs.

1. Union of India
Represented by the Secretary
Ministry of Railways, New Delhi
2. Union of India
Represented by the Secretary
Ministry of Personnel,
Public Grievance & Pensions
Department of Personnel and
Training, North Block, New Delhi.
3. The Chief Personnel Officer,
Southern Railway, Chennai

4. The Senior Divisional Personnel Officer,
Southern Railway, Madras Division.
5. K.N.Madhu
Loco Pilot Mail, CCC Office[Madras],
Southern Railway, Chennai.
6. K.Koteeswara Rao,
Loco Pilot Mail, CCC Office[Madras],
Southern Railway, Chennai.
7. G.Venkatachalam,
Loco Pilot Mail, CCC Office[Jolarpet],
Southern Railway, Chennai. ... Respondents

By Advocate Mr. P. Srinivasan

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

No representation for the applicants and the respondent. It is seen that the applicants was absent on previous occasions i.e. on 18.12.2018 and 20.06.2019. Accordingly, the matter was posted under the caption 'For Dismissal' on this day. Even today, neither the applicants nor the counsel for the applicant is present. It seems that the applicants are not interested in prosecuting the case. Accordingly, the OA is dismissed for default.

(T.Jacob)
Member (A)
SV

11.07.2019

(P. Madhavan)
Member(J)